

SUPREME COURT OF INDIA

Hindalco Industries Ltd.

Vs.

Labour Court

C.A.No.4174 of 1994

(J.S.Verma and B.N.Kirpal JJ.)

29.10.1996

ORDER

The Text below is only a summarized version of the order pronounced

Respondent terminated services of driver due to his defective eye sight. Termination confirmed by Labour Court. High Court directed reinstatement with full backwages. On appeal Supreme Court held that relief received by respondent not to be set aside as he had already crossed stage of superannuation.